

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 106/MP/2023**

Subject : Petition for revision of the scheduled generation of Nathpa Jhakri Hydro Power Station (6x250 MW) and Rampur Hydro Power Station (6 x 68.67 MW) of SJVN Limited with actual generation during force majeure conditions and for consequential directions.

Petitioner : SJVN Limited

Respondents : PSPCL and 16 others

Date of Hearing : **20.6.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Shrishti Khindaria, Advocate, SJVNL  
Ms. Surbhi Kapoor, Advocate, SJVNL  
Ms. Tanya Sareen, Advocate, SJVNL  
Shri Aneesh Bajaj, Advocate, SJVNL

**Record of Proceedings**

During the hearing, on 'admission', the learned counsel for the Petitioner submitted that the present petition has been filed for revision of the scheduled generation of Nathpa Jhakri Hydro Power Station (NJHPS) and Rampur Hydro Power Station (RHPS) of the Petitioner, with actual generation during force majeure conditions and for consequential directions. She also submitted that NJHPS and RHPS are located on Satluj Basin, where the problem of high silt is very frequent during the monsoon season, which leads to shutdown of plants, as and when the level of silt increases beyond the permissible limits. The learned counsel further submitted that though NJHPS and RHPS had to be shut down on 9.8.2022, 10.8.2022 and 15.8.2022, due to events beyond its control, Deviation Settlement Mechanism charges were levied on these generating stations, in terms of Clause (18) of Regulation 6.5 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019. While pointing out that both the generating stations, could not match the actual generation with the scheduled generation on account of the high slit, the learned counsel submitted that high silt phenomenon, fall under the purview of force majeure in terms of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010. She accordingly submitted that the Commission may look into the issue of force majeure events, leading to mismatch between the actual generation and scheduled generation for reasons beyond its control.



2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and issue notice;

(b) The Respondents shall file their replies on or before **28.7.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **14.8.2023**.

3. Petition shall be listed for hearing on **13.9.2023**. Meanwhile, the parties shall ensure the completion of pleadings within the due dates mentioned.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

